

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 1617
ANSWERED ON 20.12.2018

COMPENSATION TO PROJECT AFFECTED FAMILIES

1617. SHRI NANDI YELLAIAH

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether 12,000 families of Mahbubnagar of Telangana have been waiting for the last 35 years for compensation from the Government for loss of their land due to the Srisailam reservoir in Kolapur where thousands of acres were submerged in the back waters of the project and if so, the details thereof and the reasons therefor;
- (b) whether immediate action is to be taken by the Government to release the compensation amount to the affected families as per its earlier orders and in view of Hon'ble Supreme Court judgment during January 06, 2017 in all such similar cases;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d) For Water Resources Projects, land acquisitions are planned and carried out by the respective State Governments. Land acquisition and compensation to Project Affected Families are done by the State Governments as per the provisions of Land Acquisition Act. Information regarding compensation to Project Affected Families due to land acquisition for the construction of Srisailam reservoir Should be available with the State Government.
